MANIPUR GAZETTE

E X T R A O R D I N A R Y
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No. 272 **Imphal, Friday, January 23, 2026** **(Magha 3, 1947)**

GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)

N O T I F I C A T I O N

Imphal, the 20th January, 2026

No.RRDP-37/7/2025-DP-DP: In exercise of the powers conferred by proviso to Article 309 of the Constitution of India, the Governor of Manipur hereby makes the following rules regulating the method of recruitment to the post of **Executive Engineer (Civil) in the Department of RD&PR (DRDA Wing), Manipur** as shown in the MPSC Form-8, namely:

1. Short Title: These rules may be called the **Rural Development and Panchayati Raj Department (DRDA Wing) [Executive Engineer (Civil)] Recruitment Rules, 2026**.

2. **Application**: These rules shall apply to the posts specified in column 1 of the M.P.S.C. Form-8 hereto annexed.

3. **Classification, Scale of pay, Method of Recruitment etc**.: Classification of the said post, scale of pay, method of recruitment and other matters connected therewith shall be as specified in the columns 3 to 13 of the said MPSC Form-8.

4. **Disqualifications**:

(a) No person, who has more than one wife living or who having a spouse living, marries in any case in which such marriage is void by reason of it taking place during the life time of such spouse, shall be eligible for appointment to the aforesaid post, and

(b) No woman, whose marriage is void by reason of the husband having a wife living at the time of such marriage or who has married a person who has a wife living at the time of such marriage, shall be eligible for appointment to the said post.

Provided that the Governor of Manipur may, if satisfied that there are special grounds for so ordering, exempt any person from the operation of this rule.

5. "**Power to Relax-** Where the Governor is of opinion that it is necessary or expedient so to do, he may order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons or posts."

6. These rules shall come into force with effect from the date of publication in the Manipur Gazette.

By orders & in the name of the Governor,

M. RABICHANDRA SINGH,
Under Secretary (DP), Government of Manipur.

MPSC FORM – 8

No.RRDP-37/7/2025-DP-DP:
Imphal, the 20th January, 2026

RECRUITMENT RULES FOR THE POST OF EXECUTIVE ENGINEER (CIVIL) IN THE DEPARTMENT OF RD & PR (DRDA WING)

1	Designation of Post	**Executive Engineer (Civil)**
2	No. of Post	15 (fifteen)
3	Classification of post	G.C.S. Group-A (Non-ministerial)
4	Scale of pay	Rs.15600-39100+Grade Pay Rs.6600/- (Pre-revised) [As prescribed in post creation order No.2/92/2007-RD/(MC)Pt.dt.23/12/16, No.1/5/2017-RD(MC)/DRDA dt. 02/06/20]
5	Whether selection or non-selection post	Selection
6	Age for direct recruits	N.A.
7	Educational and other qualifications required for direct recruits	N.A.
8	Whether age and educational qualification prescribed for direct recruits will apply in the case of promotees	N.A.
9	Period of probation, If any	2(two) years
10	Method of recruitment whether by direct recruit or by promotion or by deputation/ transfer and percentage of the total sanctioned post to be filled by various methods	By promotion
11	In case of recruitment by promotion/ deputation/ transfer, grades from which promotion/ deputation/ transfer to be made	**Promotion:** Assistant Engineer (Civil) with the following periods of regular service in the grade- (a) In the case of Degree holders, 6 years; (b) In the case of Diploma holders, 9 years; and (c) In the case of Diploma holders who have passed both Sections A & B of AMIE Examination of Institution of Engineer (India), 6 years from the date of passing the examination or 7 years in the grade whichever is earlier.

12	If a DPC exists, what is its composition	Class-I D.P.C.
13	Circumstances in which MPSC is to be consulted in making recruitment	As required under MPSC (Exemption from Consultation) Regulations, 1972

Note: (1) The promotees should fulfil the condition of qualifying service for promotion on the date on which the proposal for promotion is sent to the Commission provided that where a person is considered for such appointment, all persons possessing requisite qualifications and who are senior to him in the grade shall also be considered irrespective of the fact whether or not they fulfill the requirement as to the minimum period mentioned above.

(2) Any period of adhoc appointment prior to regularization shall not be counted towards the minimum period of service prescribed for promotion.

M. RABICHANDRA SINGH,
Under Secretary (DP), Government of Manipur.

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